

IN THE HIGH COURT OF BOMBAY AT GOA**LD-VC-CW-194-2020**

Morombi-O-Grande Tenants Association Petitioner.

Versus

State of Goa. Respondents.

Mr. Rohit Bras de Sa, Advocate for the petitioner.

Mr. D. Pangam, Advocate General with Ms. Ankita Kamat, Addl.
Government Advocate for the respondent nos.1 and 2.

Mr. A. D. Bhohe, Advocate for the Respondent no.5.

Coram : M. S. SONAK, &

SMT. M. S. JAWALKAR, JJ.

Date : : 12th October, 2020

P.C.:

Mr. D. Pangam, learned Advocate General states that the inspection has already been held at the site, and the affidavit will be

positively filed, latest within 10 days from today and copy of the affidavit, will be furnished to the petitioner.

2. Stand over to 02.11.2020.

3. In case, the respondents wish to file response, they are at liberty to do so, within 10 days from today

SMT.M.S.JAWALKAR, J.

M. S. SONAK, J.

MF/-